

6?PART-HEARD

ITEM NO.101

COURT NO.1

SECTION IX

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

CIVIL APPEAL NO.1748 OF 1999

STANDARD CHARTERED BANK & ORS.

Appellant (s)

VERSUS

DIRECTORATE OF ENFORCEMENT & ORS.

Respondent(s)

With Writ Petition (Crl.) No.165 of 2004
(With appln(s) for stay and office report)

Civil Appeal No.1749 of 1999
(With office report)

Civil Appeal No.1750 of 1999
(With office report)

Civil Appeal Nos.1751 and 1944 of 1999
(With office report)

Criminal Appeal No.684 of 2005
(With appln(s) for permission to place addl. documents on record
and office report)

Criminal Appeal No.847 of 2004
(With appln(s) for ad-interim ex-parte stay)

Criminal Appeal No.848 of 2004
(With appln(s) for stay)

S.L.P. (Crl.) No.5892 of 2004
(With appln.(s) for stay)

Date: 13/12/2005 The matters were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE C.K. THAKKER

HON'BLE MR. JUSTICE P.K. BALASUBRAMANYAN

For Appellant(s) Mr. K.K. Venugopal, Sr. Adv.

In CA 1748 & 1749/99: Mr. Jaideep Gupta, Sr. Adv.
Ms. B. Vijayalakshmi Menon, Adv.
Ms. Indu Malhotra, Adv.
Ms. Sunita, Adv.
Ms. Haripriya, Adv.

...2/-

- 2 -

In CA 1750/1999: Mr. T.R. Andhyarujina, Sr. Adv.
Mr. U.A. Rana, Adv.
Mr. Sadeep Kharel, Adv.
Ms. Srabonee Roy, Adv.
for M/s. Gagrath & Co., Adv.

In CA 1749/1999: Mr. Santosh Paul, Adv.
(For App.No.2) Mr. A.K. Rao, Adv.
Mr. Rajeev Sharma, Adv.
Mr. M.J. Paul, Adv.

In CrI.A. Nos.847/2004 Mr. Amit Sibal, Adv.
& 848/2004: Ms. Radha Rangaswamy, Adv.
Ms. Prachi Bajpai, Adv.
Mr. Atif Chaudhary, Adv.
Mr. Pradeep Kumar Malik, Adv.

In WP & CrI.A. No. Mr. R.K. Handoo, Adv.
684/2005: Mr. K.V. Mohan, Adv.

Mr. Sadeep Kharel, Adv.
Ms. Srabonee Roy, Adv.
for M/s. Gagrat & Co., Adv.

...3/-

- 3 -

For West Bengal:

Mr. Tara Chandra Sharma, Adv.
Ms. Neelam Sharma, Adv.
Mr. M.J. Paul, Adv.
Ms. D. Bharathi Reddy, Adv.
M/s. Fox Mandal & Co., Adv. (N/P)

UPON hearing counsel the Court made the following

O R D E R

his

Mr. K.K. Venugopal, learned senior counsel, resumed arguments at 11.15 a.m. and concluded at 3.15 p.m. Thereafter, Mr. T.R. Andhyarujina, learned senior counsel for the appellant in Civil Appeal No.1750 of 1999 and was on his legs when the court rose for the day.

The matters remained part-heard.

[T.I. Rajput] [N. Annapurna] [V.P. Tyagi]
A.R.-cum-P.S. Court Master Court Master

PART-HEARD

ITEM NO.101

COURT NO.1

SECTION IX

DATE : 14TH DECEMBER, 2005.

CORAM AND APPEARANCE: AS OF 13TH DECEMBER, 2005.

Mr. T.R. Andhyarujina, learned senior counsel, resumed his arguments at 10.55 a.m. and concluded at 11.40 a.m. Thereafter, submissions were made by Mr. K.V. Mohan, learned counsel, till 11.45 a.m.; Mr. U.U. Lalit, learned senior counsel, from 11.45 a.m. to 12.30 p.m.; Mr. Amit Sibal, learned counsel, from 12.30 p.m. to 2.50 p.m.; and Mr. P.P. Malhotra, learned Additional Solicitor General from 2.50 p.m. till the court rose for the day.

The matters remained part-heard.

[T.I. Rajput]	[N. Annapurna]	[V.P. Tyagi]
A.R.-cum-P.S.	Court Master	Court Master

....4/-

- 4 -

PART-HEARD

ITEM NO.101 COURT NO.1 SECTION IX

DATE : 15TH DECEMBER, 2005.

CORAM AND APPEARANCE: AS OF 14TH DECEMBER, 2005.

Mr. P.P. Malhotra, learned Additional Solicitor General, resumed his arguments at 11.30 a.m. and concluded at 2.40 p.m. Thereafter, Mr. K.K. Venugopal, learned senior counsel, rejoins and

concluded at 3.20 p.m. Thereafter, Mr. T.R. Adhyarujina and Mr. U.U. Lalit, learned senior counsel, made submissions for five minutes each. Mr. Amit Sibal, learned counsel, thereafter made submissions for five minutes.

Hearing concluded.

Judgement reserved.

Written submissions, if any, be filed by 17th December, 2005.

[T.I. Rajput]	[N. Annapurna]	[Radha R. Bhatia]
A.R.-cum-P.S.	Court Master	Court Master